

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00358/2019
Chandigarh, this the 11th day of April, 2019

...
CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)

...

Jasvir Singh aged 55 years son of Nachattar Singh, working as SSE/P Way, Moga, at Railway Station, Moga, under ADEN Ferozepur (resident of House No. E-39, Rail Colony, Moga, District Moga (Group C)- 142053

....Applicant

(Present: Mr. G.P. Vashisht, Advocate)

Versus

1. The Union of India through its General Manager, Northern Railway, Baroda House, New Delhi – 110011.
2. The Principal Chief Engineer, Northern Railway, Baroda House, New Delhi – 110011.

Respondents

(Present: Mr. Lakhinder Bir Singh, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. The short prayer made by the applicant in this O.A. is to direct the respondents to consider his case for promotion from Group 'C' to Group B' to the post of AEN/NR against 70 % quota vacancies for the assessment year 01.07.2017 to 30.06.2019 in civil Engineering Department NR from due date with all consequential benefits.
2. Learned counsel vehemently argued that despite the fact that the applicant has cleared the eligibility condition of passing the departmental test, his case for promotion has been kept pending without there being any reason. In response to a representation dated 10.10.2018 (Annexure A-6) submitted by the applicant, it

was informed vide letter dated 07.12.2018 (Annexure A-8) that his case is still under examination. Learned counsel prayed that the respondents be directed to decide the representation of the applicant in accordance with law within a stipulated period.

3. Issue notice.

4. At this stage, Mr. Lakhinder Bir Singh, Advocate, appears and accepts notice on their behalf. He does not object to the disposal of the O.A. in the above terms.

5. In the wake of above consensual arrangement between the parties, the O.A. is disposed of, with a direction to the respondents to take a call and decide the indicated representation (Annexure A-6) in accordance with law, by passing a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order.

6. Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.

No costs.

(P. GOPINATH)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 11.04.2019